

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

(3)

RA/6/94 in

O.A. No/135/92

~~DAWN~~

DATE OF DECISION 04/3/1994

The Chief Postmaster General & Anr Petitioners

Mr. Akil Kureshi Advocate for the Petitioner(s)

Versus

Shri Naresh M. Makwana Respondent

Mr. P. H. Pathak Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

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1. The Chief Postmaster General,  
Gujarat Circle,  
Navrangpura, Ahmedabad.
2. The Post Master,  
S.T. Stand Main Exchange,  
Behrampura, Ahmedabad.

### Applicants

Advocate Mr. Akil Kureshi

versus

Shri Naresh M. Makwana,  
440/165 Chokshi Chawl,  
Rakhiyal Road,  
Nr. Marsden Mill,  
Ahmedabad

**Respondent**

Advocate Mr. P. H. Pathak

ORAL ORDER

in

R.A.6/94 IN

O.A.135/92

Date: 4-3-1994

Per : Hon'ble Mr.N.B.Patel

**• Vice Chairman**

The only ground for review raised before us by Mr.Kureshi on behalf of the review applicant is that,there was no question of applicability of Section 25 F of the Industrial Disputes Act as the respondent who

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was the applicant in O.A.135/92, was not appointed by the department but was appointed by the original appointee of the department who was to proceed on deputation to some other post. Such a contention was not raised in the reply filed by the review applicants in the Original Application and, therefore, cannot now be allowed to be raised. There is no error, much less error apparent on the record, in the judgment of the Tribunal, Review Application rejected.

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( K.Ramamoorthy )  
Member (A)

( N.B.Patel )  
Vice Chairman

A.A.B.